

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-05/2018/7120/A

From :- Smti Kanchan Newar
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri Subhrangshu Dhar,
Civil Judge No.2,
Kamrup (M), Guwahati

Dated Guwahati, the 11th December, 2018.

Sub:- **Permission to avail LTC.**


Ref:- Your Memo No. 2595 dated 16.11.2018

Sir,

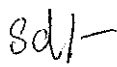
With reference to the above, I am directed to inform you that you are allowed to avail LTC for the block period of 2014-2017 (by way of carrying forward) , to visit Goa and Mumbai along with your wife and minor son, during the ensuing winter vacation w.e.f. 22.12.2018 till 01.01.2019, by the shortest possible route, as per existing Rules.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO. HC.VII-05/2018/7121-7123/A, dated-11.12.18 
Copy to:-

1. The District & Sessions Judge, Kamrup (M), Guwahati for information.
2. The Principal Accountant General, (A&E), Assam, Guwahati for information.
3. The Deputy Registrar (Budget), Gauhati High Court, Guwahati for information and necessary action.


JT. REGISTRAR (VIGILANCE)